

12.11 hrs.

BANKING LAWS (AMENDMENT) BILL*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955, the State Bank of India (Subsidiary Banks) Act, 1959, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955, the State Bank of India (Subsidiary Banks) Act, 1959, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.”

The motion was adopted.

SHRI PRANAB MUKHERJEE : I introduce the Bill.

**HOOGLY DOCKING AND ENGINEERING COMPANY LIMITED
(ACQUISITION AND TRANSFER OF
UNDERTAKINGS) BILL***

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO ON BEHALF OF SHRI NARAYAN DATT TIWARI) : Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of undertakings of the Hooghly Docking and Engineering Company Limited with a view to securing the better utilisation of the available infrastructure thereof to modernise and increase the capacity

for shipbuilding and ship repairing so as to reduce the import of ships, vessels and craft and to augment the production of grey iron, non-ferrous and alloy castings by the said undertakings so as to subserve the interests of the general public by ensuring the continued supply of the said articles which are essential to the needs of the economy of the country, and for matters connected therewith and incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Hooghly Docking and Engineering Company Limited with a view to securing the better utilisation of the available infrastructure thereof, to modernise and increase the capacity for shipbuilding and ship repairing so as to reduce the import of ships, vessels and craft and to augment the production of grey iron, non-ferrous and alloy castings by the said undertakings so as to subserve the interests of the general public by ensuring the continued supply of the said articles which are essential to the needs of the economy of the country, and for matters connected therewith and incidental thereto”

The motion was adopted.

SHRI PATTABHI RAMA RAO : Sir, I introduce** the Bill.

12.13 hrs.

**STATEMENT GIVING REASONS FOR
IMMEDIATE LEGISLATION BY THE
HOOGLY DOCKING AND
ENGINEERING COMPANY LIMITED
(ACQUISITION AND TRANSFER OF
UNDERTAKINGS) ORDINANCE, 1984**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO ON BEHALF OF SHRI NARAYAN DATT TIWARI) : Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions)

*Published in Gazette of India Extraordinary, Part-II, Section 2 dt. 31.7.84.

**Introduced with the recommendation of the President.